new Government's life will be shortened, and so do you feel that these ten years is also too much?

With these questions in mind, I however support the Bill.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1989-90

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): I beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants (General) for the year 1989-90 (December, 1989). [Placed in Library. *See* No. LT-18/89]

CONSTITUTION (SIXTY-SECOND AMENDMENT) BILL 1989—Contd.

डा० रत्नाकर पाण्डेय: उपसभापति महोदया, हिन्दी की प्रति हम लोगों को नहीं मिली जब कि मिलनी चाहिये राजभाषा का अपमान नहीं होना चाहिये। जो पेपर हम को मिला है केवल अंग्रेजी में है।

उपसभापति: अमेंडमेंट का कह रहे हैं, अभी देखते हैं।

डा० रत्नाकर पाण्डेय: पार्लियामेंटरी अफेयर्स मिनिस्टर अपने मित्र उपेन्द्र जी से कहूंगा कि राजभाषा का अपमान नहीं होना चाहिये। कई बार यह चीज उठाई गई है इस सदन में चाहे हम इधर से विरोधी दल के लोग हों या उधर के लोग रहे हों। हिन्दी की यह उपेक्षा अनुचित है और संसदीय परम्पराओं और कानून के प्रति घोर उल्लंघन है। मैं इसे सदन का अपमान मानता हूं। हिन्दी प्रति आ जाए तब मंत्री महोदय वक्तव्य दें।

उपसभापति: पंडित जी; अभी चार बजे यह अमेंडमेंट आया है। मैंने सेक्रेटरियेट से पूछा है वह इतनी देर में करवा नहीं सके। कोशिश कर रहे हैं। हिन्दी प्रति आ जाएगी तो दे देंगे। **(व्यवधान)**

डा० रत्नाकर पाण्डेय: हिन्दी का ही करवाने में दिक्कत होती है। राजभाषा का अपमान नहीं किया जाना चाहिये **(व्यवधान)** जब अनुवाद करा लें तब उसके बाद कार्यवाही चलने दीजिये **(व्यवधान)**

सूचना और प्रसारण मन्त्री और संसदीय कार्य मन्त्री (श्री पी० उपेन्द्र): उपसभापति महोदया, हिन्दी में अनुवाद के लिए यहां कुछ इन्तजाम कम है उसको बढ़ाने के लिए कोशिश कर रहे हैं। **(व्यवधान)**

डा० रत्नाकर पाण्डेय: कोई कमी नहीं है यह गवर्नमेंट की इनएफिशियेंसी है **(व्यवधान)**

श्री रामचन्द्र विकल: हिन्दी में पहले हो और अंग्रेजी में अनुवाद हुआ करे **(व्यवधान)**

डा० रत्नाकर पाण्डेय: वाजपेयी जी आप भी बोलिये हिन्दी वाले इश्यू पर **(व्यवधान)** यह बड़े अपमान की बात **(व्यवधान)**

श्री सुरेन्द्रजीत सिंह अहलुवालिया: उपसभापति महोदया, मैं आपसे जानना चाहता हूं कि जो पार्लियामेंटरी अफेयर्स मिनिस्टर ने यह कहा कि हिन्दी का अनुवाद करने की व्यवस्था कम है यह बात सच है या नहीं? **(व्यवधान)** मन्त्री तुरंत बताएं **(व्यवधान)**

उपसभापति: आप ऐसा न बोलिये **(व्यवधान)**

Don't use this language. It is not fair.

श्री मोर्जा इर्शादबेग: इसकी व्यवस्था क्या है इसकी जानकारी हमें दें। पर्याप्त व्यवस्था है या अपर्याप्त व्यवस्था है। सेक्रेट्री जनरल से पूछकर हमें बताइये... **(व्यवधान)** हिंदी के अनुवाद के लिए जो भी यहां पर व्यवस्था है वह पर्याप्त है या अपर्याप्त है यह जानकारी हम आपसे लेना चाहते हैं.. **(व्यवधान)**

डा० रत्नाकर पाण्डेय: मंत्री महोदय विस्तार से बतायें... (**व्यवधान**)

श्री सुरेन्द्रजीत सिंह अहलुवालिया: महोदया, इन्होंने जानकारी हासिल की है... (**व्यवधान**)

उपसभापति: यह जो आती है जिसका हिंदी में अनुवाद होना है वह मंत्रालय नहीं करता है, वह राज्यसभा सेक्रेटेरियेट करता है... (**व्यवधान**) आप बैठिये मैं आपको बता रही हूं... (**व्यवधान**) Please take your seat. (*Interruptions*) I will not allow you. (*Interruptions*)

डा० रत्नाकर पाण्डेय: नयी सरकार की नीति है कि राज्यभाषा का अपमान किया जाये... (**व्यवधान**)

श्री सुरेन्द्रजीत सिंह अहलुवालिया: हिंदी के अनुवाद की व्यवस्था अपर्याप्त है... (**व्यवधान**) मंत्री जी बताएं कि इसके पीछे तथ्य क्या है... (**व्यवधान**)

SHRIMATI MARGARET ALVA (Karnataka): The Minister for Parliamentary Affairs...

THE DEPUTY CHAIRMAN. Just a minute. The Ministry for Parliamentary Affairs is not responsible for it. (*Interruptions*) Please sit down. The Rajya Sabha Secretariat should have given it (*Interruptions*)

एक मिनट जरा बैठ जाइये। जरा मेरी बात सुनिये.. (**व्यवधान**) But the amendment came only two hours ago. It should come 24 hours in advance. It did not come 24 hours in advance. (*Interruptions*)

SHRIMATI MARGARET ALVA: But the Parliamentary Affairs Minister...

THE DEPUTY CHAIRMAN: The Parliamentary Affairs Minister should not do this. You know it very well. If he made a mistake, I am sorry for it. But please sit down. (*Interruptions*)

श्रम और कल्याण मंत्री (श्री राम विलास पासवान): महोदया, करीब 22 सदस्यों ने.. (**व्यवधान**) अब हो क्या सरदार जी, बैठ जाइये.. (**व्यवधान**)

डा० रत्नाकर पाण्डेय: बाइलिंगुअल मिलेगा, हिंदी और अंग्रेजी दोनों में.. यह अभी स्पष्ट हो। दोनों साथ मिलेंगे..

श्री सुरेन्द्रजीत सिंह अहलुवालिया: मंत्री महोदया ने जो बात कही है कि हिंदी के अनुवाद की व्यवस्था अपर्याप्त है, यह बात सच है या झूठ है यह जानना चाहते हैं... (**व्यवधान**)

SHRI H. HANUMANTHAPPA: Madam, I want to move an amendment to this amendment.

THE DEPUTY CHAIRMAN: You will speak at the time of the clause-by-clause consideration stage. At that time you move your amendment. Not now.

SHRI H. HANUMANTHAPPA: I don't know whether the Government is accepting it or not. But I have to move my amendment to this amendment. It is on this line I have to discuss.

THE DEPUTY CHAIRMAN: I won't allow you now.

SHRI H. HANUMANTTAPPA: I should be given time to move my amendment.

श्री राम विलास पासवान: बाद में सुन लीजिएगा, अभी कम से कम जो हमारा रिप्लाई का राइट है उसको देने दीजिए...

SHRI H. HANUMANTHAPPA: Madam, I want to move amendment to this.

THE DEPUTY CHAIRMAN: Yes, but when it comes to voting; not at this stage.

श्री राम विलास पासवान: उपसभापति महोदया, अभी काफी सदस्यों ने अच्छे अच्छे सुझाव दिये हैं और मैं नहीं चाहता हूं कि शोर गुल करके इस तरह के अच्छे सुझावों को बरबाद किया जाये ... (**व्यवधान**)

SHRI RAJUBHAI A. PARMAR (Gujarat): Madam, this should not go on record. (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: We strongly object. This should not go on record. The Minister should know that he is a Minister and should act with restraint.

AN HON. MEMBER: We strongly object.

श्री राम विलास पासवान: महोदया, आप इनको शांत तो करवाइये कम से कम।

श्री पी. शिवशंकर: मैं समझता हूं आपने जानबूझ कर यह बात नहीं कही है। उसको वापिस ले लीजिए तो खत्म हो जाएगा।

श्री राम विलास पासवान: अच्छा, शोरगुल शब्द से आपको आपत्ति है, तो हम उसे वापिस ले लेते हैं।

उपसभापति: आप अपना शोरगुल वापिस ले लीजिए।

श्री राम विलास पासवान: उपसभापति जी, बाज वक्ताओं ने बहुत अच्छे-अच्छे सुझाव दिये हैं और मैं समझता हूं कि इसमें कोई भी ऐसा सुझाव नहीं है जो सुझाव विचार करने लायक नहीं है। मेरे पास समय नहीं है, परंतु एक-एक माननीय सदस्यों का मेरे पास में नाम है और उन्होंने क्या सुझाव दिये हैं, यह सारे के सारे मैंने नोट किये हैं, चाहे वह एस.सी. एस.टी. के कमीशन को संवैधानिक दर्जा देने का अटल बिहारी जी का सुझाव हो या आज की सूची में संशोधन का मामला है या अत्याचार निवारण का मामला हो, या भूमि सुधार का हो, या स्पेशल कोर्ट का मामला हो, या माथे पर पाखाना ढोने का जो कलंक अभी तक इस देश में वर्तमान है, उसके आधार पर या प्राइवेट सेक्टर में रिजर्वेशन लागू करने का मामला हो, या रिजर्वेशन का जो अधिकारी पालन नहीं करते हैं, उनके खिलाफ दंड के विधान का मामला हो, यह सारे के सारे ऐसे सुझाव हैं जिनको आज कोई भी सरकार या कोई भी समझदार व्यक्ति बिना विचार किये हुए नहीं रह सकता है और निश्चित रूप से हमारी एक-एक करके, अलग-अलग कमिटमेंट भी है और समय आने पर हम बतलायेंगे भी, लेकिन जन्म भर के कोढ़ को एक ही बार में साफ नहीं किया जा सकता है।

हमारी सरकार को अभी 15-20 दिन मुश्किल से बने हुए हुआ है और जो राष्ट्रपति के अभिभाषण का उल्लेख किया गया है, आप जानते हैं कि राष्ट्रपति का जो अभिभाषण होता है, उसमें एक एक चीज नहीं आ सकती है। उसमें जो पालिसी है, क्या शेड्यूल्ड कास्ट्स के प्रति पालिसी है, क्या शेड्यूल्ड ट्राइब्स के प्रति पालिसी है, क्या बैकवर्ड क्लासेज के प्रति, क्या माइनारीटीज के प्रति, क्या यूथ के प्रति पालिसी है और क्या देश की तथा विदेश नीति है, यह सारे के सारे संक्षिप्त में आते हैं। एक-एक करके यदि मेनिफेस्टो को उसमें डाला जाए, तो मैं नहीं समझता हूं कि राष्ट्रपति जी को शाम तक पढ़ना पड़ेगा या कितनी देर तक पढ़ना पड़ेगा।

इसीलिए, उपसभापति जी, जो माननीय सदस्यों ने सुझाव दिये हैं, यह बहुत ही महत्वपूर्ण सुझाव हैं, वैल्युएबल हैं और मैं उन सब की कद्र करता हूं और मैं निश्चित रूप से सदन को आश्वासन देता हूं कि एक-एक विचार जो आए हैं, हमारा मंत्रालय और हमारी सरकार उस पर गंभीरतापूर्वक विचार करेगी। लेकिन जो अभी विधेयक आया है, उसका संबंध इससे नहीं है।

यह विधेयक छोटा सा है, संक्षिप्त विधेयक है, तीन क्लाज का है। इतना ही है कि जो चालीस साल से रिजर्वेशन की यह अवधि आ रही है, लोक सभा और विधान सभा में, उसको दस साल के लिए बढ़ाया जाए। उसको बढ़ाने के लिए यह विधेयक आपके पास आया है। बाकी यह जो आर्थिक मामला है, दूसरे मामले हैं, जब आयेंगे आप अपने विचारों को रखेंगे।

अभी हनुमनतप्पा जो बोल रहे थे, लेकिन वीरभद्र प्रताप सिंह दूसरी ही चीज बोल रहे थे। तो अलग-अलग दल, में, अलग-अलग साथियों की राय अलग-अलग है। आपकी राय से सीधे उनकी राय विपरीत है। तो इसीलिए कोई मामला ऐसा नहीं है, मैंने शुरू में ही कहा कि इसमें दलगत भावना को लाने की आवश्यकता ... **(व्यवधान)**

श्री बिठ्ठल भाई मोती राम पटेल (गुजरात): आपके उप प्रधान मंत्री जी ने ज़ो इकानामिक बेस के बारे में कहा, उसके बारे में आपका क्या ख्याल है? (व्यवधान)

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): He should clarify whether economic status will be the basis for future reservation. That needs to be clarified in Parliament.

श्री राम विलास पासवान: हमारी जो आरक्षण की नीति चली आ रही है, वह अभी चल रही है। उसी के तहत यह विधेयक लाया गया है। इसलिए, उपसभापति जी, मैं आपसे आग्रह करना चाहता हूं और आपके माध्यम से इस सदन के सम्मानित सदस्यों से आग्रह करना चाहता हूं कि इस संक्षिप्त से, छोटे से विधेयक पर आपने अपने बयान को रखा इसके लिए मैं आपका शुक्रगुजार हूं-आपने जो देश की हालत है, उस देश की हालत पर आपने चिंता व्यक्त की और समाज का जो सब से शोषित गरीब तबका है, उसके लिए जाति, धर्म सब चीजों से ऊपर उठ करके तमाम सम्मानित सदस्यों को, इस देश की जो सब से पावरफुल बाड़ी है, उसको चिंता है और उस चिंता से सरकार भी वाकिफ है और मैंने आपको पहले ही कहा कि निश्चित रूप से हमारी सरकार उस पर कार्यवाही करेगी।

[श्री सभापति पीठासीन हुए]

अभी यह जो विधेयक है 10 साल बढ़ाने का मैं आपसे आग्रह करूंगा कि एक मन से, खुशीपूर्वक और जैसा कि श्री अटल बिहारी वाजपेयी जी और हमारे दूसरे पक्ष के साथियों ने भी कहा कि न सिर्फ इसको पास करवायें बल्कि पास करके जाएं और उसी मंशा से सामाजिक क्रांति और फिर मिश्र जी ने जो कहा सांस्कृतिक क्रांति, इस देश में सामाजिक, सांस्कृतिक और आर्थिक तीनों क्रांति की आवश्यकता है, उस क्रांति को ला करके हम गांव-गांव में चलें और उस घर में दीया जलाने का काम करें जिस घर में सदियों से अंधेरा है। इस तमन्ना को ले करके जायेंगे तो मैं निश्चित रूप से समझता हूं कि हजारों साल का जो एक कलंक माथे के ऊपर लगा हुआ है जो समाज का कमजोर तबका है जिसके घर में अभी तक दीपक तक नहीं जल पाया है उसको निश्चित रूप से लाभ मिलेगा।

इन्हीं शब्दों के साथ, मैं एक बार फिर आग्रह करूंगा कि इसको सर्वसम्मति से पास करने की कृपा की जाए। धन्यवाद।

MR. CHAIRMAN: Under article 368 of the Constitution, the motion will have to be adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting.

I shall now put the motion regarding the consideration of the Constitution (Sixty-second Amendment) Bill, 1989 to vote.

The question is:

"That the Bill further to amend the Constitution of India be taken into consideration."

The House divided.

MR. CHAIRMAN: Ayes .. 190
Noes .. Nil

AYES—190

Ahluwalia, Shri S. S.
Alia, Kumari
Alva, Shrimati Margaret
Amin, Shri Mohammed
Amla, Shri Tirath Ram
Anand Sharma, Shri
Ansari, Shri Mohammed Amin
Antony, Shri A. K.
Aurora, Sardar Jagjit Singh
Baby, Shri M. A.
Bagrodia, Shri Santosh
Balanandan, Shri E.
Balaram, Shri N. E.
Balu, Shri T. R.
Bansal, Shri Pawan Kumar
Barongpa, Shri Sushil
Basu Ray, Shri Sunil
Bekal Utsahi, Shri
Bhandare, Shri Murlidhar Chandrakant
Bhardwaj, Shri Hansraj
Bhatia, Shri Madan
Bhatt, Shri Jitendrabhai Labhshankor

Bhatacharjee, Shri Kamalendu
Bhattacharjee, Prof. Sourendra
Chakravarty, Shrimati Bijoya
Chatterjee, Prof. (Mrs.) Asima
Chaturvedi, Shri Bhuvnesh
Chaudhuri, Shri Tridib
Chavan, Shri S. B.
Chowdhary, Ram Sewak
Chowdhry, Hari Singh
Chowdhury, Shrimati Renuka
Darbara Singh, Shri
Das Gupta, Shri Gurudas
Deori, Shrimati Omem Moyong
Desai, Shri Jagesh
Deshmukh, Shri Shankarrao Narayanrao
Dhusiya, Shri Sohan Lal
Dronamraju, Shri Satyanarayana
Dubey, Shri Bindeshwari
Faguni Ram, Dr.
Fotedar, Shri Makhan Lal
Gautam, Shri Anand Prakash
Ghosh, Shri Dipen
Gopalsamy, Shri V.
Goswami, Shri Ramnarayan
Gowda, Shri K. G. Thimme
Gupta, Shri Vishwa Bandhu
Gurupadaswamy, Shri M. S.
Hanspal, Shri Harvendra Singh
Hanumanthappa, Shri H.
Hashmi, Shri Shamim
Heptulla, Dr. (Shrimati) Najma
Jacob, Shri M. M.
Jadhav, Shri Vithalrao Madhavrao
Jamuda, Shri Durga Prasad
Jani, Shri Jagadish
Javali, Shri J. P.
Jethmalani, Shri Ram
Joshi, Shrimati Sudha Vijay
Kailashpati, Shrimati
Kakodkar, Shri Purushottam
Kaldate, Dr. Bapu
Kalita, Shri Bhubaneswar
Kalvala, Shri Prabhakar Rao
Kar, Shri Narayan
Kesri, Shri Sitaram
Khaparde, Miss Saroj
Khatun, Kumari Sayeeda
Kidwai, Dr. Mohd. Hashim
Kiruttinan, Shri Pasumpon Tha.
Kollur, Shri M. L.
Kulkarni, Shri A. G.
Kunjachen, Shri P. K.
Lakshmanna, Prof. C.
Lather, Shri Mohinder Singh
Ledger, Shri David
Lenka, Shri Kahnu Charan
Lotha, Shri Khyomo
Madni, Shri Maulana Asad
Mahajan, Shri Pramod
Mahendra Prasad, Shri
Maheswarappa, Shri K. G.
Mahishi, Dr. (Shrimati) Sarojini
Mahto, Shri Bandhu
Majhi, Shri Prithibi
Malaviya, Shri Radhakishan
Malaviya, Shri Satya Prakash
Manhar, Shri Bhagatram
Maran, Shri Murasoli
Masodkar, Shri Bhaskar Annaji
Matto, Shri Ghulam Rasool
Meena, Shri Dhuleshwar
Mirza Irshadbaig, Shri
Mishra, Shri Chaturanan
Mishra, Shri Kailash Pati
Mishra, Shri Sheo Kumar
Mishra, Shri Shiv Pratap
Mohan Singh, Shri
Mohanty, Shri Subas
Mohapatra, Shri Basudeb
Morarka, Shri Kamal
Mukherjee, Shrimati Kanak
Mukherjee, Shri Samar
Naik, Shri G. Swamy
Naik, Shri R. S.
Narayanasamy, Shri V.
Pachouri, Shri Suresh
Padmanabham, Shri Mentay
Pahadia, Shrimati Shanti
Palaniyandi, Shri M.
Pandey, Shrimati Manorama
Pandey, Dr. Ratnakar
Parmar, Shri Rajubhai A.
Patel, Shri Chhotubhai
Patel, Shri Vithalbhai M.
Patil, Shrimati Pratibha Devisingh
Patil, Shri Vishwasrao Ramrao
Poddar, Dr. R. K.
Puglia, Shri Naresh C.
Quasem, Shri Mostafa Bin
Radhakrishna, Shri Puttapaga
Rafique Alam, Shri
Rahman, Shri Mohd. Khaleelur
Rai, Shri Ratna Bahadur
Raju, Shri J. S.
Ramachandran, Shri S. K. T.
Ramamurthy, Shri Thindivanam K.
Ramanathan, Shri V.
Rao, Shri Gopala Rao
Rao, Shri Moturu Hanumantha
Rao, Shri Yalla Sesi Bhushana
Ratan Kumari, Shrimati
Ravi Shankar, Pt.

Ray, Shri Deba Prasad
Razi, Shri Syed Sibtey
Reddy, Shri B. Satyanarayan
Reddy, Dr. G. Vijaya Mohan
Reddy, Dr. Narreddy Thulasi
Reddy, Shri T. Chandrasekhar
Sahay, Shri Dayanand
Sahu, Shri Baikuntha Nath
Sahu, Shri Rajni Ranjan
Sahu, Shri Santosh Kumar
Saikia, Dr. Nagen
Salaria, Shri Shabbir Ahmad
Salve, Shri N. K. P.
Satya Bahin, Shrimati
Sen, Shri Ashis
Sen, Shri Sukomal
Sharma, Shri Chandan
Sharma, Shri Satish Kumar
Shiv Shanker, Shri P.
Singh, Shri Bir Bhadra Pratap
Singh, Shrimati Pratibha
Singh, Shri R. K. Dorendra
Singh, Dr. Rudra Pratap
Singh, Shri Surender
Singh, Thakur Kamakhya Prasad
Singh, Shri Vishvjit P.
Sinha, Shri Yashwant
Sivaji, Dr. Yelamanchili
Sreedharan, Shri Arangil
Sukul, Shri P. N.
Swaminathan, Shri G.
Swamy, Shri Subramanian
Swamy Shri Subramanian
Taimur, Shrimati Syeda Anwara
Talari Manohar, Shri
Tariang, Shri Jerlie E.
Thakur, Prof. Chandresh P.
Thakur Jagatpal Singh
Thakur, Shri Rameshwar
Thakur, Shri Surendra Singh
Thangkabalu, Shri K. V.
Tiria, Kumari Sushila
Topden, Shri Karma
Tripathi, Shri Chandrika Prasad
Upendra, Shri Parvathaneni
Vajpayee, Shri Atal Bihari
Valiullah, Shri Raoof
Venkatraman, Shri Tindivanam G.
Verma, Shri Ashok Nath
Verma, Shri Kapil
Verma, Shrimati Veena
Verma, Shri Virendra
Viduthalai Virumbi, Shri S.
Vikal, Shri Ram Chandra
Vincent, Shri M.
Yadav, Shri Ish Dutt
Yadav, Shri Ram Naresh

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clause 2 (Amendment of Article 334)

SHRI SHABBIR AHMAD SALARIA (Jammu and Kashmir): Sir, I move:

"That at page 1, *for* lines 7-8, the following be *substituted*, namely:—

2. In article 334 of the Constitution for the words 'shall cease to have effect on the expiration of a period of forty years from the commencement of this Constitution' the words 'shall continue to have effect until such time as Parliament by a two-third majority of members of each House decides to discontinue the operation of this article' shall be substituted."

The question was proposed.

SHRI SHABBIR AHMAD SALARIA: Sir, it is my submission that during the course of the arguments also, in this House, whatever the amendment states was quoted by a large number of hon. Members of this House. But, however, in view of the fact that the Bill as it was presented by the Government has been agreed to by the Members and has been carried, I think my amendment becomes infructuous and I withdraw my amendment.

The amendment was, by leave, withdrawn.

MR. CHAIRMAN: Now the question is—

"That Clause 2 stand part of the Bill."

The House divided.

MR. CHAIRMAN: Ayes .. 190
Noes .. Nil.

AYES—190

Ahluwalia, Shri S. S.
Alia, Kumari
Alva, Shrimati Margaret
Amin, Shri Mohammed
Amla, Shri Tirath Ram
Anand Sharma, Shri
Ansari, Shri Mohammed Amin
Antony, Shri A. K.
Aurora, Sardar Jagjit Singh
Baby, Shri M. A.
Bagrodia, Shri Santosh
Balanandan, Shri E.
Balaram, Shri N. E.
Balu, Shri T. R.
Bansal, Shri Pawan Kumar
Barongpa, Shri Sushil
Basu Ray, Shri Sunil
Bekal Utsahi, Shri
Bhandare, Shri Murlidhar Chandrakant
Bhardwaj, Shri Hansraj
Bhatia, Shri Madan
Bhatt, Shri Jitendrabhai Labhshanker
Bhattacharjee, Shri Kamalendu
Bhattacharjee, Prof. Sourendra
Chakravarty, Shrimati Bijoya
Chatterjee, Prof. (Mrs.) Asima
Chaturvedi, Shri Bhuvnesh
Chaudhuri, Shri Tridib
Chavan, Shri S. B.
Chowdhary, Ram Sewak
Chowdhary, Hari Singh
Chowdhury, Shrimati Renuka
Darbara Singh, Shri
Das Gupta, Shri Gurudas
Deori, Shrimati Omem Moyong
Desai, Shri Jagesh
Deshmukh, Shri Shankarrao Narayanrao
Dhusiya, Shri Sohan Lal
Dronamraju, Shri Satyanarayana
Dubey, Shri Bindeshwari
Faguni Ram, Dr.
Fotedar, Shri Makhan Lal
Gautam, Shri Anand Prakash
Ghosh, Shri Dipen
Gopalsamy, Shri V.
Goswami, Shri Ramnarayan
Gowda, Shri K. G. Thimme
Gupta, Shri Vishwa Bandhu
Gurupadaswamy, Shri M. S.
Hanspal, Shri Harvendra Singh
Hanumanthappa, Shri H.
Hashmi, Shri Shamim
Heptulla, Dr. (Shrimati) Najma
Jacob, Shri M. M.
Jadhav, Shri Vithalrao Madhavrao
Jamuda, Shri Durga Prasad
Jani, Shri Jagadish
Javali, Shri J. P.
Jethmalani, Shri Ram
Joshi, Shrimati Sudha Vijay
Kailashpati, Shrimati
Kakodkar, Shri Purushottam
Kaldate, Dr. Bapu
Kalita, Shri Bhubaneswar
Kalvala, Shri Prabhakar Rao
Kar, Shri Narayan
Kesri, Shri Sitaram
Khaparde, Miss Saroj
Khatun, Kumari Sayeeda
Kidwai, Dr. Mohd. Hashim
Kiruttinan, Shri Pasumpon Tha.
Kollur, Shri M. L.
Kulkarni, Shri A. G.
Kunjachen, Shri P. K.
Lakshmanna, Prof. C.
Lather, Shri Mohinder Singh
Ledger, Shri David
Lenka, Shri Kahnu Charan
Lotha, Shri Khyomo
Madni, Shri Maulana Asad
Mahajan, Shri Pramod
Mahendra Prasad, Shri
Maheswarappa, Shri K. G.
Mahishi, Dr. (Shrimati) Sarojini
Mahto, Shri Bandhu
Majhi, Shri Prithibi
Malaviya, Shri Radhakishan
Malaviya, Shri Satya Prakash
Manhar, Shri Bhagatram
Maran, Shri Murasoli
Masodkar, Shri Bhaskar Annaji
Matto, Shri Ghulam Rasool
Meena, Shri Dhuleshwar
Mirza Irshadbaig, Shri
Mishra, Shri Chaturanan
Mishra, Shri Kailash Pati
Mishra, Shri Sheo Kumar
Mishra, Shri Shiv Pratap
Mohan Singh, Shri
Mohanty, Shri Subas
Mohapatra, Shri Basudeb
Morarka, Shri Kamal
Mukherjee, Shrimati Kanak
Mukherjee, Shri Samar
Naik, Shri G. Swamy
Naik, Shri R. S.
Narayanasamy, Shri V.
Pachouri, Shri Suresh

Padmanabham, Shri Mentay
Pahadia, Shrimati Shanti
Palaniyandi, Shri M.
Pandey, Shrimati Manorama
Pandey, Dr. Ratnakar
Parmar, Shri Rajubhai A.
Patel, Shri Chhotubhai
Patel, Shri Vithalbhai M.
Patil, Shrimati Pratibha Devisingh
Patil, Shri Vishwasrao Ramrao
Poddar, Dr. R. K.
Puglia, Shri Naresh C.
Quasem, Shri Mostafa Bin
Radhakrishna, Shri Puttapaga
Rafique Alam, Shri
Rahman, Shri Mohd. Khaleelur
Rai, Shri Ratna Bahadur
Raju, Shri J. S.
Ramachandran, Shri S. K. T.
Ramamurthy, Shri Thindivanam K.
Ramanathan, Shri V.
Rao, Shri Gopala Rao
Rao, Shri Moturu Hanumantha
Rao, Shri Yalla Sesi Bhushana
Ratan Kumari, Shrimati
Ravi Shankar, Pt.
Ray, Shri Deba Prasad
Razi, Shri Syed Sibtey
Reddy, Shri B. Satyanarayan
Reddy, Dr. G. Vijaya Mohan
Reddy, Dr. Narreddy Thulasi
Reddy, Shri T. Chandrasekhar
Sahay, Shri Dayanand
Sahu, Shri Baikuntha Nath
Sahu, Shri Rajni Ranjan
Sahu, Shri Santosh Kumar
Saikia, Dr. Nagen
Salaria, Shri Shabbir Ahmad
Salve, Shri N. K. P.
Satya Bahin, Shrimati
Sen, Shri Ashis
Sen, Shri Sukomal
Sharma, Shri Chandan
Sharma, Shri Satish Kumar
Shiv Shanker, Shri P.
Singh, Shri Bir Bhadra Pratap
Singh, Shrimati Pratibha
Singh, Shri R. K. Dorendra
Singh, Dr. Rudra Pratap
Singh, Shri Surender
Singh Thakur Kamakhya Prasad
Singh, Shri Vishvjit P.
Sinha, Shri Yashwant
Sivaji, Dr. Yelamanchili
Sreedharan, Shri Arangil
Sukul, Shri P. N.
Swaminathan, Shri G.
Swamy, Shri Subramanian
Taimur, Shrimati Syeda Anwara
Talari Manohar, Shri
Tariang, Shri Jerlie E.
Thakur, Prof. Chandresh P.
Thakur Jagatpal Singh
Thakur, Shri Rameshwar
Thakur, Shri Surendra Singh
Thangkabalu, Shri K. V.
Tiria, Kumari Sushila
Topden, Shri Karma
Tripathi, Shri Chandrika Prasad
Upendra, Shri Parvathaneni
Vajpayee, Shri Atal Bihari
Valiullah, Shri Raoof
Venkatraman, Shri Tindivanam G.
Verma, Shri Ashok Nath
Verma, Shri Kapil
Verma, Shrimati Veena
Verma, Shri Virendra
Viduthalai Virumbi, Shri S.
Vikal, Shri Ram Chandra
Vincent, Shri M.
Yadav, Shri Ish Dutt
Yadav, Shri Ram Naresh

NOES—NIL

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 2 was added to the Bill.

MR. CHAIRMAN: The question is:

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

The House divided.

MR. CHAIRMAN: Ayes .. 190

Noes .. Nil.

AYES—190

Ahluwalia, Shri S. S.
Alia, Kumari
Alva, Shrimati Margaret
Amin, Shri Mohammed
Amla, Shri Tirath Ram
Anand Sharma, Shri
Ansari, Shri Mohammed Amin

Antony, Shri A. K.
Aurora, Sardar Jagjit Singh
Baby, Shri M. A.
Bagrodia, Shri Santosh
Balanandan, Shri E.
Balaram, Shri N. E.
Balu, Shri T. R.
Bansal, Shri Pawan Kumar
Barongpa, Shri Sushil
Basu Ray, Shri Sunil
Bekal Utsahi, Shri
Bhandare, Shri Murlidhar Chandrakant
Bhardwaj, Shri Hansraj
Bhatia, Shri Madan
Bhatt, Shri Jitendrabhai Labhshanker
Bhattacharjee, Shri Kamalendu
Bhattacharjee, Prof. Sourendra
Chakravarty, Shrimati Bijoya
Chatterjee, Prof. (Mrs.) Asima
Chaturvedi, Shri Bhuvnesh
Chaudhuri, Shri Tridib
Chavan, Shri S. B.
Chowdhary, Ram Sewak
Chowdhry, Hari Singh
Chowdhury, Shrimati Renuka
Darbara Singh, Shri
Das Gupta, Shri Gurudas
Deori, Shrimati Omem Moyong
Desai, Shri Jagesh
Deshmukh, Shri Shankarrao Narayanrao
Dhusiya, Shri Sohan Lal
Dronamraju, Shri Satyanarayana
Dubey, Shri Bindeshwari
Faguni Ram, Dr.
Fotedar, Shri Makhan Lal
Gautam, Shri Anand Prakash
Ghosh, Shri Dipen
Gopalsamy, Shri V.
Goswami, Shri Ramnarayan
Gowda, Shri K. G. Thimme
Gupta, Shri Vishwa Bandhu
Gurupadaswamy, Shri M. S.
Hanspal, Shri Harvendra Singh
Hanumanthappa, Shri H.
Hashmi, Shri Shamim
Heptulla, Dr. (Shrimati) Najma
Jacob, Shri M. M.
Jadhav, Shri Vithalrao Madhavrao
Jamuda, Shri Durga Prasad
Jani, Shri Jagadish
Javali, Shri J. P.
Jethmalani, Shri Ram
Joshi, Shrimati Sudha Vijay
Kailashpati, Shrimati
Kakodkar, Shri Purushottam
Kaldate, Dr. Bapu
Kalita, Shri Bhubaneswar
Kalvala, Shri Prabhakar Rao
Kar, Shri Narayan
Kesri, Shri Sitaram
Khaparde, Miss Saroj
Khatun, Kumari Sayeeda
Kidwai, Dr. Mohd. Hashim
Kiruttinan, Shri Pasumpon Tha.
Kollur, Shri M. L.
Kulkarni, Shri A. G.
Kunjachen, Shri P. K.
Lakshmanna, Prof. C.
Lather, Shri Mohinder Singh
Ledger, Shri David
Lenka, Shri Kahnu Charan
Lotha, Shri Khyomo
Madni, Shri Maulana Asad
Mahajan, Shri Pramod
Mahendra Prasad, Shri
Maheswarappa, Shri K. G.
Mahishi, Dr. (Shrimati) Sarojini
Mahto, Shri Bandhu
Majhi, Shri Prithibi
Malaviya, Shri Radhakishan
Malaviya, Shri Satya Prakash
Manhar, Shri Bhagatram
Maran, Shri Murasoli
Masodkar, Shri Bhaskar Annaji
Matto, Shri Ghulam Rasool
Meena, Shri Dhuleshwar
Mirza Irshadbaig, Shri
Mishra, Shri Chaturanan
Mishra, Shri Kailash Pati
Mishra, Shri Sheo Kumar
Mishra, Shri Shiv Pratap
Mohan Singh, Shri
Mohanty, Shri Subas
Mohapatra, Shri Basudeb
Morarka, Shri Kamal
Mukherjee, Shrimati Kanak
Mukherjee, Shri Samar
Naik, Shri G. Swamy
Naik, Shri R. S.
Narayanasamy, Shri V.
Pachouri, Shri Suresh
Padmanabham, Shri Mentay
Pahadia, Shrimati Shanti
Palaniyandi, Shri M.
Pandey, Shrimati Manorama
Pandey, Dr. Ratnakar
Parmar, Shri Rajubhai A.
Patel, Shri Chhotubhai

Patel, Shri Vithalbhai M.
Patil, Shrimati Pratibha Devisingh
Patil, Shri Vishwasrao Ramrao
Poddar, Dr. R. K.
Pulgia, Shri Naresh C.
Quasem, Shri Mostafa Bin
Radhakrishna, Shri Puttapaga
Rafique Alam, Shri
Rahman, Shri Mohd. Khaleelur
Rai, Shri Ratna Bahadur
Raju, Shri J. S.
Ramachandran, Shri S. K. T.
Ramamurthy, Shri Thindivanam K.
Ramanathan, Shri V.
Rao, Shri Gopala Rao
Rao, Shri Moturu Hanumantha
Rao, Shri Yalla Sesi Bhushana
Ratan Kumari, Shrimati
Ravi Shankar, Pt.
Ray, Shri Deba Prasad
Razi, Shri Syed Sibtey
Reddy, Shri B. Satyanarayan
Reddy, Dr. G. Vijaya Mohan
Reddy, Dr. Narreddy Thulasi
Reddy, Shri T. Chandrasekhar
Sahay, Shri Dayanand
Sahu, Shri Baikuntha Nath
Sahu, Shri Rajni Ranjan
Sahu, Shri Santosh Kumar
Saikia, Dr. Nagen
Salaria, Shri Shabbir Ahmad
Salve, Shri N. K. P.
Satya Bahin, Shrimati
Sen, Shri Ashis
Sen, Shri Sukomal
Sharma, Shri Chandan
Sharma, Shri Satish Kumar
Shiv Shanker, Shri P.
Singh, Shri Bir Bhadra Pratap
Singh, Shrimati Pratibha
Singh, Shri R. K. Dorendra
Singh, Dr. Rudra Pratap
Singh, Shri Surender
Singh, Thakur Kamakhya Prasad
Singh, Shri Vishvjit P.
Sinha, Shri Yashwant
Sivaji, Dr. Yelamanchili
Sreedharan, Shri Arangil
Sukul, Shri P. N.
Swaminathan, Shri G.
Swamy Shri Subramanian
Taimur, Shrimati Syeda Anwara
Talari Manohar, Shri
Tariang, Shri Jerlie E.
Thakur, Prof. Chandresh P.
Thakur Jagatpal Singh
Thakur, Shri Ramshwar
Thakur, Shri Surendra Singh
Thangkabalu, Shri K. V.
Tiria, Kumari Sushila
Topden, Shri Karma
Tripathi, Shri Chandrika Prasad
Upendra, Shri Parvathaneni
Vajpayee, Shri Atal Bihari
Valiullah, Shri Raoof
Venkatraman, Shri Tindivanam G.
Verma, Shri Ashok Nath
Verma, Shri Kapil
Verma, Shrimati Veena
Verma, Shri Virendra
Viduthalai Virumbi, Shri S.
Vikal, Shri Ram Chandra
Vincent, Shri M.
Yadav, Shri Ish Dutt
Yadav, Shri Ram Naresh

Noes—Nil

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Clause 1, the Enacting Formula and the Title were added to the Bill.

श्री राम विलास पासवान : मैं प्रस्ताव करता हूं कि :

विधेयक को पारित किया जाया ।

The question was proposed.

SHRI SUBRAMANIAN SWAMY: Mr. Chairman, Shri before we pass the Bill, I have a small point to make.

Sir, I have said in my speech that it is of great importance that in view of the anti-reservation stir going on in the country, the Government should absolutely speak with one voice and the Government should make it absolutely clear. The Deputy Prime Minister has gone on record to say that the reservation will now be on economic basis and not on social basis and that not more than one person per family will be given reservation. I think this is a suitable occas-

sion on which the Government should categorically state ...(*Interruptions*)...its policy now that the Bill is being passed... (*Interruptions*)...Sir, I do not want any of these people to answer; I want the Government to answer...(*Interruptions*) ...The Deputy Prime Minister has gone on record and it must be made clear on this occasion through Parliament that they are committed to the social basis of reservation and the Deputy Prime Minister should be asked to withdraw his statement...(*Interruptions*)...

SOME HON. MEMBERS: Yes...(*Interruptions*)...

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The House divided.

MR. CHAIRMAN: Ayes .. 190

Noes .. Nil

AYES—190

Ahluwalia, Shri. S. S.
Alia, Kumari
Alva, Shrimati Margaret
Amin, Shri Mohammed
Amla, Shri Tirath Ram
Anand Sharma, Shri
Ansari, Shri Mohammed Amin
Antony, Shri A. K.
Aurora, Sardar Jagjit Singh
Baby, Shri M. A.
Bagrodia, Shri Santosh
Balanandan, Shri E.
Balaram, Shri N. E.
Balu, Shri T. R.
Bansal, Shri Pawan Kumar
Barongpa, Shri Sushil
Basu Ray, Shri Sunil
Bekal Utsahi, Shri
Bhandare, Shri Murlidhar Chandrakant
Bhardwaj, Shri Hansraj
Bhatia, Shri Madan
Bhatt, Shri Jitendrabhai Labhshanker
Bhattacharjee, Shri Kamalendu
Bhattacharjee, Prof. Sourendra
Chakravarty, Shrimati Bijoya
Chatterjee, Prof. (Mrs.) Asima
Chaturvedi, Shri Bhuvnesh
Chaudhuri, Shri Tridib
Chavan, Shri S. B.
Chowdhary, Ram Sewak
Chowdhry, Hari Singh
Chowdhury, Shrimati Renuka
Darbara Singh, Shri
Das Gupta, Shri Gurudas
Deori, Shrimati Omem Moyong
Desai, Shri Jagesh
Deshmukh, Shri Shankarrao Narayanrao
Dhusiya, Shri Sohan Lal
Dronamraju, Shri Satyanarayana
Dubey, Shri Bindeshwari
Faguni Ram, Dr.
Fotedar, Shri Makhan Lal
Gautam, Shri Anand Prakash
Ghosh, Shri Dipen
Gopalsamy, Shri V.
Goswami, Shri Ramnarayan
Gowda, Shri K. G. Thimme
Gupta, Shri Vishwa Bandhu
Gurupadaswamy, Shri M. S.
Hanspal, Shri Harvendra Singh
Hanumanthappa, Shri H.
Hashmi, Shri Shamim
Heptulla, Dr. (Shrimati) Najma
Jacob, Shri M. M.
Jadhav, Shri Vithalrao Madhavrao
Jamuda, Shri Durga Prasad
Jani, Shri Jagadish
Javali, Shri J. P.
Jethmalani, Shri Ram
Joshi, Shrimati Sudha Vijay
Kailashpati, Shrimati
Kakodkar, Shri Purushottam
Kaldate, Dr. Bapu
Kalita, Shri Bhubaneswar
Kalvala, Shri Prabhakar Rao
Kar, Shri Narayan
Kesri, Shri Sitaram
Khaparde, Miss Saroj
Khatun, Kumari Sayeeda
Kidwai, Dr. Mohd. Hashim
Kiruttinan, Shri Pasumpon Tha.
Kollur, Shri M. L.
Kulkarni, Shri A. G.
Kunjachen, Shri P. K.
Lakshmanna, Prof. C.
Lather, Shri Mohinder Singh
Ledger, Shri David
Lenka, Shri Kahnu Charan
Lotha, Shri Khuomo
Madni, Shri Maulana Asad
Mahajan, Shri Pramod
Mahendra Prasad, Shri
Maheswarappa, Shri K. G.
Mahishi, Dr. (Shrimati) Sarojini
Mahto, Shri Bandhu

Majhi, Shri Prithibi
Malaviya, Shri Radhakishan
Malaviya, Shri Satya Prakash
Manhar, Shri Bhagatram
Maran, Shri Murasoli
Masodkar, Shri Bhaskar Annaji
Matto, Shri Ghulam Rasool
Meena, Shri Dhuleshwar
Mirza Irshadbaig, Shri
Mishra, Shri Chaturanan
Mishra, Shri Kailash Pati
Mishra, Shri Sheo Kumar
Mishra, Shri Shiv Pratap
Mohan Singh, Shri
Mohanty, Shri Subas
Mohapatra, Shri Basudeb
Morarka, Shri Kamal
Mukherjee, Shrimati Kanak
Mukherjee, Shri Samar
Naik, Shri G. Swamy
Naik, Shri R. S.
Narayanasamy, Shri V.
Pachouri, Shri Suresh
Padmanabham, Shri Mentay
Pahadia, Shrimati Shanti
Palaniyandi, Shri M.
Pandey, Shrimati Manorama
Pandey, Dr. Ratnakar
Parmar, Shri Rajubhai A.
Patel, Shri Chhotubhai
Patel, Shri Vithalbhai M.
Patil, Shrimati Pratibha Devisingh
Patil, Shri Vishwasrao Ramrao
Poddar, Dr. R. K.
Puglia, Shri Naresh C.
Quasem, Shri Mostafa Bin
Radhakrishna, Shri Puttapaga
Rafique Alam, Shri
Rahman, Shri Mohd. Khaleelur
Rai, Shri Ratna Bahadur
Raju, Shri J. S.
Ramachandran, Shri S. K. T.
Ramamurthy, Shri Thindivanam K.
Ramanathan, Shri V.
Rao, Shri Gopala Rao
Rao, Shri Moturu Hanumantha
Rao, Shri Yalla Sesi Bhushana
Ratan Kumari, Shrimati
Ravi Shankar, Pt.
Ray, Shri Deba Prasad
Razi, Shri Syed Sibtey
Reddy, Shri B. Satyanarayan
Reddy, Dr. G. Vijaya Mohan
Reddy, Dr. Narreddy Thulasi
Reddy, Shri T. Chandrasekhar
Sahay, Shri Dayanand
Sahu, Shri Baikuntha Nath
Sahu, Shri Rajni Ranjan
Sahu, Shri Santosh Kumar
Saikia, Dr. Nagen
Salaria, Shri Shabbir Ahmad
Salve, Shri N. K. P.
Satya Bahin, Shrimati
Sen, Shri Ashis
Sen, Shri Sukomal
Sharma, Shri Chandan
Sharma, Shri Satish Kumar
Shiv Shanker, Shri P.
Singh, Shri Bir Bhadra Pratap
Singh, Shrimati Pratibha
Singh, Shri R. K. Dorendra
Singh, Dr. Rudra Pratap
Singh, Shri Surender
Singh, Thakur Kamakhya Prasad
Singh, Shri Vishvjit P.
Singh, Shri Yashwant
Sivaji, Dr. Yelamanchili
Sreedharan, Shri Arangil
Sukul, Shri P. N.
Swaminathan, Shri G.
Swamy, Shri Subramanian
Taimur, Shrimati Syeda Anwara
Talari Manohar, Shri
Tariang, Shri Jerlie E.
Thakur, Prof. Chandresh
Thakur Jagatpal Singh
Thakur. Shri Rameshwar
Thakur, Shri Surendra Singh
Thangkabalu, Shri K. V.
Tiria, Kumari Sushila
Topden, Shri Karma
Tripathi, Shri Chandrika Prasad
Upendra, Shri Parvathaneni
Vajpayee, Shri Atal Bihari
Valiullah, Shri Raoof
Venkatraman, Shri Tindivanam G.
Verma, Shri Ashok Nath
Verma, Shri Kapil
Verma, Shrimati Veena
Verma, Shri Virendra
Viduthalai Virumbi, Shri S.
Vikal, Shri Ram Chandra
Vincent, Shri M.
Yadav, Shri Ish Dutt
Yadav, Shri Ram Naresh

NOES—NIL

The motion was carried by a majority of the total membership of the House and by a majority of not less than two thirds of the Members present and voting.